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VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES - TC

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CENTRE FOR SKILL DEVELOPMENT ADVOCATES' LEGION MOOT COURT COMMITTEE VIVEKANANDA SCHOOL OF LAW AND LEGAL STUDIES

VIPS 10TH MOOT COURT COMPETITION ON INTERNATIONAL LAW 2025

Brochure

Preliminary Rounds (Online)
28th & 29th September, 2025

Advanced Rounds (On-Site)
7th & 8th November, 2025

FOR ANY QUERIES, CONTACT THE UNDERSIGNED

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CENTRE FOR SKILL DEVELOPMENT

ADVOCATES' LEGION, MOOT COURT COMMITTEE, VSLLS, VIPS-TC

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Shri Suneet Vats, Vice- Chairman, VIPS-TC

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ABOUT THE CENTRE AND ADVOCATES' LEGION

The Centre for Skill Development is dedicated to enhancing the skills of students by organising various competitions and training sessions. It aims to bridge the gap between academic knowledge and professional competence through structured, hands-on learning programs. Advocates' Legion is the Moot Court Committee of Vivekananda School of Law and Legal Studies, Vivekananda Institute of Professional Studies - Technical Campus, affiliated with Guru Gobind Singh Indraprastha University. It organises a wide array of events throughout the academic year to enhance legal understanding and offer students an immersive courtroom experience. Among its flagship events, the VIPS International Law Moot Court Competition stands as a cornerstone of mooting excellence at the institution.

ABOUT THE COMPETITION

In its tenth edition, **the VIPS 10th Moot Court Competition 2025 on International Law** continues its tradition of fostering a high-standard competitive platform for law students across the globe. The competition will be conducted in a two-stage format in a hybrid mode— commences with a memorial evaluation round, followed by oral rounds, including the Preliminary Rounds (Online Mode), Quarter-Finals, Semi-Finals, and Finals (On-site), which shall take place on campus at Vivekananda Institute of Professional Studies - Technical Campus, New Delhi.

The moot proposition will revolve around pressing and contemporary issues in Public International Law and its diverse branches, compelling participants to undertake comprehensive legal research, develop well-structured arguments, and present their case with precision and professionalism.

ABOUT THE PREVIOUS EDITIONS

The previous editions of the competition were a great success, witnessing massive participation from national and international teams, and were sanctified by the presence of distinguished personalities from the bench, bar, and academia. In the 9th Edition of the Moot Court Competition on International Law, we had the privilege of collaborating with the Competition Commission of India (CCI), and the event witnessed resounding success. The collaboration not only deepened the thematic relevance of the competition but also allowed participants to engage with complex issues at the intersection of international law and competition policy. The edition witnessed an overwhelming response, with exceptional mooting cementing its reputation as one of the leading moot court competitions in the field of international law.

Over the years, the VIPS Moot Court Competition on International Law has earned a reputation for academic rigour, thoughtful problem design, and distinguished judging panels comprising members from the bench, bar, and academia. The 10th edition aims to uphold this legacy by offering an intellectually stimulating and globally engaged platform for budding legal minds.

We are pleased to invite your esteemed institution to participate in this prestigious event. A detailed set of rules and schedule, along with the registration link, is enclosed. We look forward to your participation and to celebrating the spirit of mooting together.

EVENT SCHEDULE

S.No.	Stage of Competition	Date
1.	The Rounds	28th & 29th September, 2025 (Online) 7th & 8th November, 2025 (Offline)
2.	Release of Brochure	18th June, 2025
3.	Opening of Provisional Registration	25th June, 2025
4.	Closing of Provisional Registration	8th July, 2025
5.	Opening of General Registration	9th July, 2025
6.	Closing of General Registration	22nd August, 2025
7.	Duration for seeking Clarifications	13th - 22nd August, 2025
8.	Release of Clarifications	25th August, 2025
9.	Deadline for Memorial Submission (Soft Copies)	1st September, 2025
11.	Memorial Evaluation Period	2nd - 9th September, 2025
12.	Preliminary Rounds (Online Mode)	28th & 29th September, 2025
13.	Result Announcement for Preliminary Rounds	30th September, 2025

14.	Inaugural Ceremony, Registration, Group Photo & Draw of Lots	7th November, 2025
15.	Quarterfinals and Semifinal Rounds	7th November, 2025
16.	Final Round and Valedictory Ceremony	8th November, 2025



— ADVOCATES LEGION —

VIPS 10th MOOT COURT COMPETITION ON INTERNATIONAL LAW, 2025
GENERAL RULES AND REGULATIONS

1. DEFINITIONS

- 1.1 “*Advocates’ Legion*” means Moot Court Committee, Vivekananda School of Law and Legal Studies, of Vivekananda Institute of Professional Studies (VIPS, Delhi).
- 1.2 “Competition Rules” means all the rules contained herein and any other supplementary rules officially notified by the administrators.
- 1.3 “Competition” means the **VIPS 10th Moot Court Competition on International Law, 2025**.
- 1.4 “Judge” means any person appointed to evaluate a participant’s oral pleadings.
- 1.5 “Moot Proposition of the Competition” means the official proposition of the competition which includes all clarifications or corrections notified by Advocates’ Legion.
- 1.6 “Organizers” or “Organizing Committee” means any personnel (singularly or as a group) of Advocates’ Legion who is involved with the event in any capacity.
- 1.7 “Participants” means student representatives from eligible colleges recognized by the Administrators who compete in the competition.
- 1.8 “Problem Clarifications” means clarifications of the Moot Proposition of the Competition as published by the Administrators on the official website.
- 1.9 “Written submission” means the written pleadings of each participating team, written and submitted in accordance with the rules of **VIPS 10th Moot Court Competition on International Law, 2025**.

2. INTERPRETATION

The decision of the **Organising Committee** regarding the application and interpretation of Competition rules shall be conclusive and final for the purposes of solving any discrepancies or disputes before, during, or after the Competition.

3. PARTICIPATION AND ELIGIBILITY

3.1 The Competition is open to all bona fide regular students enrolled in any Law Course (LL. B/ LL.M) or its (equivalent international) program in any University or Institute within or outside India recognized by the Bar Council or State Government or Central Government as the case may be. Each team shall comprise a minimum of two members i.e., two speakers, and a maximum of three members i.e., two speakers and one researcher. Thus, each team shall be composed of Two Speakers (Compulsory) and a Researcher (if any). **A maximum of two teams are allowed to participate in the competition from one institute.**

3.2 Once registration is complete, the composition of the team shall not be altered. Any change shall be permitted only under exceptional circumstances and subject to the discretion of the Organizing Committee.

3.3 Changes in the roles of participants in the team, will only be allowed if a request is made by the Faculty-in-Charge or the Head of the Institution or Department of the concerned team, as applicable.

3.4 The discretion to allow or disallow such change shall solely rest with the Organizing Committee depending upon the reasonability of the cause shown, the stage of the Competition, and compliance with the aforementioned rules.

3.5 An online training session, before the preliminary rounds, shall be held for all the participants, with respect to the various aspects of the competition.

4. REGISTRATION

4.1 Interested Universities are required to provisionally register by filling out the registration form through this link:

https://docs.google.com/forms/d/e/1FAIpQLSdvVBusGthWwIPazzuN8aNlqOwwpWizy_BU4fci92IATPljIA/viewform?usp=header

latest by **8th July, 2025 by 11:59 p.m.(IST)**.

4.2 After submitting the provisional registration form, teams are required to complete the final registration formalities as provided under the rules of the competition latest by **11th August, 2025 by 11:59 p.m.(IST)** through this link:

https://docs.google.com/forms/d/e/1FAIpQLScJe34KDMf-XkCOHXpnaCA68JduDZf_lbMqcnGB83LTSZnrg/viewform?usp=header

4.3 The participation fees shall be :-

- **Preliminary Round Fee: ₹3,500/- per team**
- **Advanced Round Fee (if qualified): ₹1,500/- per team**

4.4 Accommodation shall be provided to teams qualifying for the oral rounds on a chargeable basis. A maximum of two rooms shall be allotted for each team. Charges shall be applicable accordingly.

4.5 The payment shall be to **Ms. Shreya Goyal**, Treasurer, *Advocates' Legion*, VSLLS, VIPS-TC at:

Account number :- 033101512661

Bank Name :- ICICI BANK

Account holder's name :- SHREYA GOYAL

IFSC Code :- ICIC0007242

or alternatively, participants may scan the following **QR Code** to pay the same -



ADVOCATES LEGION

4.8 The registered teams are required to attach the screenshot of the online transaction in the Google form itself. **The fee, once paid, is non-refundable.**

4.9 The receipt of the Screenshot of the payment to the aforementioned bank details shall

only confirm the participation of a team in the competition.

4.10 No Objection Certificate from the college/institution/university is a mandatory requirement for all teams to be fulfilled to complete the registration. It has to be submitted by the last date of registration.

4.11 Communication with any one of the Team Members shall be deemed to be communication to the entire team for the purposes of this Competition.

5. CLARIFICATIONS TO THE MOOT PROBLEM

Teams may request clarifications (if any) in the Moot Proposition of the Competition via email with the subject “**Clarifications- VIPS 10th Moot Court Competition on International Law, 2025**” to vipsimc2025@gmail.com by **22nd August, 2025, 11:59 p.m. (IST)**. After this, no more clarifications shall be entertained and the clarifications shall be published on the official website soon thereafter.

6. WRITTEN SUBMISSIONS

6.1 Each team is required to prepare a Written Submission for both the Applicant and Respondent.

6.2 The Written Submission should not exceed the maximum limit of **5000 words** (excluding the Cover Page and Table of Contents)

6.3 Submission Guidelines:

All teams shall send the soft copy of the Written Submission for each side in PDF and Word format via an electronic mail.

The name of the file should be the allocated team code followed by the first letter of the party whose arguments are presented in the memorandum, for example, TC01[A] or TC01[R] for Applicant/Respondent respectively, on or before 1st September, 2025 by 11:59 p.m. (IST) to vipsimc2025@gmail.com.

Any submission after the said date shall be treated as a late submission and accordingly penalty shall be imposed.

Participants should not reveal their identities in any manner.

In case of a late submission, the defaulting team shall have to face deduction of marks at rate of 10 Marks per hour.

EVALUATION CRITERIA

<u>Sr. No.</u>	<u>Criteria</u>	<u>Marks Allotted (50 Marks)</u>
1.	Legal Reasoning and Argumentation	10
2.	Articulation of Facts	10
3.	Use of Authorities and Compliance with Rules and Specifications	15
4.	Presentation	15

The Competition shall consist of the following rounds:

- The Preliminary Rounds;
- The Quarter Finals;
- The Semi-Finals; and
- The Finals

***Please Note: Each team shall argue twice, from each side in all rounds except the Final Round.**

7.1 General:

7.1.1 Before the beginning of the oral rounds of any team, the Speakers of the team shall inform the moderator regarding the allocation of time between themselves and the time reserved for rebuttal. Once informed, the timings shall not be changed.

7.1.2 If any speaker speaks for more than the time reserved for him/her, the extra time used by such speaker shall be deducted from the time allotted to the second speaker of that team.

7.1.3 If the rebuttal is not permitted, the sur rebuttal shall likewise not be entertained.

7.1.4 In case any team fails to appear in an oral round, the round shall be conducted *ex-parte*.

7.2 Preliminary Rounds (Online):

The Preliminary Round shall be conducted through video-conferencing, via the platform Zoom as the case may be. The meeting ID and password will be informed and shared with the teams through email.

7.2.1 Each team shall argue from both sides, according to the Draw of Lots.

7.2.2 There shall be two slots for the Preliminary Rounds. Each team shall argue once in each slot from different sides as per the draw of lots.

7.2.3 Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 8 minutes and a maximum of 12 minutes for each speaker and a maximum of 3 minutes for the Rebuttals and 1 minute of sur-rebuttal is permitted.

7.2.4 At the beginning of the preliminary rounds, the teams shall specify the time distribution for their rebuttals of each speaker to the moderator. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit.

7.2.5 The commencement of the sur-rebuttal round shall be informed to the teams by the moderator and the procedure will be the same as that of the rebuttal round.

7.2.6 Only after being allowed by the moderator a speaker shall unmute his/her mic.

7.3 Quarter Finals (On-Site):

The Quarter-Final Round shall be conducted in person at VIPS-TC. The details of the same will be shared after the preliminary rounds of the teams through email.

7.3.1 Sixteen teams with two wins shall proceed to the Quarter-Finals, conducted in-person.

7.3.2 In case of a tie in scores calculated as per Rules, the team with the higher score in

the Written Submission (Memorials) shall proceed to the next round.

7.3.3 Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 8 minutes and a maximum of 12 minutes per speaker and 3 minutes for the Rebuttals and 1 minute of sur-rebuttal is permitted.

7.3.4 A time extension for a maximum of 2 minutes may be granted to each team at the discretion of the Judge.

7.3.5 At the beginning of the Quarter-Final round the teams shall specify the time distribution for each speaker and for rebuttal to the moderator. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit.

7.3.6 The commencement of the sur-rebuttal round shall be informed to the teams by the moderator and the procedure will be the same as that of the rebuttal round.

7.4 Semi-Finals (On Site):-

The Semi-Final Round shall be conducted in person at VIPS-TC. The details of the same will be shared after the quarter-final rounds with the teams through email.

7.4.1 The winning team of each round shall proceed to the Semi- Finals. In case of a tie, the team with a higher score in Written Submission shall qualify.

7.4.2 Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 8 minutes and maximum of 12 minutes per speaker and 3 minutes for the Rebuttals and 1 minute of sur-rebuttal is permitted.

7.4.3 Rebuttals shall only be permitted to the Applicant/Respondent and in no circumstance, shall the Respondent be allowed to spare any separate time for Rebuttal.

7.4.4 A time extension for a maximum of 2 minutes may be granted to each team at the discretion of the Judge.

7.5 Finals (On site):

The Final Round shall be conducted in person at VIPS-TC. The details of the same will be shared after the semi-final rounds with the teams through email.

7.5.1 The winning team of each round shall proceed to the Finals. In case of a tie, the team with a higher score in Written Submissions (Memorial), shall win the Round.

7.5.2 Each team shall strictly get a total time of **45 minutes** to argue subject to a minimum of 12 minutes and a maximum of 20 minutes per speaker and 5 minutes for the Rebuttals and 3 minutes of sur-rebuttal is permitted. Rebuttals shall only be permitted to the Applicant/Respondent.

7.5.3 A time extension for a maximum of 5 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.

8. **GENERAL RULES**

8.1 The dress code for the competition as well as during other related ceremonies shall be professional black and white formals.

8.2 Any compiled Research Material (Compendium) or other supplementary documents may be sent by mail in one PDF along with the memorial submission which will be submitted to the judges at their discretion.

8.3 Teams must not reveal their university or country of origin or names of the Participants anywhere in the Written Submission or in the course of the Oral arguments. Each team must be identified only by the unique Team Code once it has been allotted and all communications with the administrators or Judges thereafter shall be done through the Team Code only. Violation of anonymity or scouting at any point shall lead to immediate disqualification.

8.4 The Organising Committee of *Advocates' Legion* reserves the right to amend, modify, change or repeal any of the Competition Rules at any point of time. The Organising Committee reserves all rights to audio and videotaping, or any other form of audio or visual reproduction, of any oral round or part thereof. The Organising Committee of *Advocates' Legion* shall communicate any changes made in the Competition Rules to the teams.

8.5 The Organising Committee of *Advocates' Legion* reserves the right to take decisions on any matter not mentioned in the Competition Rules. Any such decision taken by the Organising Committee shall be final and binding.

8.6 No audio or videotaping of oral pleadings is permitted without the permission of the Organising Committee.

8.7 The Organising Committee shall not be responsible for any loss due to slow or non- functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.

8.8 No additional documentation or screen-sharing will be allowed and any information that must be provided to the court should be submitted beforehand along with the Compendium and the Memorial.

8.9 If a team believes that a violation of any of the Competition Rules has taken place at any stage of the competition, the teams, within half an hour after the completion of the round wherein a violation has allegedly occurred, shall register a complaint with the Organising Committee of the *Advocates' Legion* and under no circumstances the teams are allowed to approach the Judges for any complaints. Grievance redressal in this regard shall be done via an email at - vipsimc2025@gmail.com

8.10 The accommodation is available on a chargeable basis, for which the teams can contact the Organising Committee in Point No. 12.

8.11 Teams shall be responsible for all damages (if any) caused by the team during their stay.

9. EVALUATION CRITERIA:

Sr. No	Criteria	Marks Allotted (50)
1.	Legal Reasoning and Argumentation	10
2.	Advocacy Skills and Responsiveness	10
3.	Interpretation and Articulation of Facts	20
4.	Use of Authorities	5

5.	Time Management and Demeanor	5
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10. PRIZES AND GOODIES

Best Team - INR 25,000 award money and Winner’s Trophy

Runners-up - INR 15,000 award money and Runners up Trophy

Best Speaker -INR 7,500 award money and Trophy

Best Memorial -INR 7,500 award money and Trophy

11. LOCATION

Vivekananda Institute of Professional Studies – Technical Campus, Pitampura, New Delhi.

12. EXEMPLARY POWER CLAUSE

All rights and powers pertaining to the organisation, administration, and regulation of the Competition shall vest exclusively with the *Advocates’ Legion*, Vivekananda School of Law and Legal Studies (VSLLS), Vivekananda Institute of Professional Studies – Technical Campus (VIPS-TC). The decision of the Organising Committee in all matters related to the Competition shall be final and binding.

13. DISPUTE RESOLUTION

Any disputes arising out of or in relation to the VIPS 10th Moot Court Competition on International Law shall be dealt with and resolved within the premises of VIPS-TC by the Dispute Resolution Committee amicably. The decision of the Dispute Resolution Committee in all matters related to the Competition shall be final and binding.

14. CONTACT US AT

The teams may contact the following regarding any query related to the event-

Ms. Jahnavi Srivastava,
Student Convenor, *Advocates' Legion*
+91 98111 98314

Ms. Paarijat Dey,
Student Co-Convenor, *Advocates' Legion*
+91 98115 56229

The teams can contact Mr. Lakshit Mittal, Hospitality Head (+91 99682 37544) for any queries/ details of accommodation.